

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 08/02/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO 10 OF 2022 (ADINATH BHUJABALLI KUCHANUR VS MOEF & ORS.)

1.0 Background

Grievance in the Original Application No. 10 of 2022 (WZ), titled Adinath Bhujaballi Kuchanur Vs MoEF & Ors., as per order dated 08/02/2022 of the Hon'ble NGT, is against violation of the Environment Impact Assessment Notification, 2006 (EIA), Environment (Protection) Act, 1986 (EPA), Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, Rule 5 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and other environmental laws by the project proponent (PP) i.e. M/s R. Retail Ventures Pvt. Ltd., in developing residential and commercial project at CTS No: 4510, 451/1 and 4513, Village: Chinchwad, Taluka: Haveli, District: Pune, Maharashtra.

The applicant alleged that PP had given the false and frivolous information to the State Environment Impact Assessment Authority, Maharashtra (SEIAA) for obtaining the Prior Environmental Clearance (EC) dated 30/04/2021, wherein PP had given that total land area is 95,516.12 sq-m at CTS no. 4510, 451/1 and 4513 instead of total land area of 1,07,422 sq-m at CTS No: 4510 and 4513 and further mentioned that CTS No: 4510/1 was falsely added in the prior EC dated 30/04/2021. Also, alleged that PP had not obtained the Consent to Establish (CTE) from the Maharashtra Pollution Control Board (MPCB) and PP not complied with terms and conditions of EC dated 30/04/2021 & allied issues. Hon'ble NGT directed vide Order dated 08/02/2022 (copy of Hon'ble NGT Order, dated 08/02/2022 is given at **Annexure-I**) and relevant Order is reproduced as below:

"7... We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) The Representative of the Ministry of Environment, Forest & Climate Change (MoEF & CC);*
- (ii) The Representative of the State Environment Impact Assessment Authority, Maharashtra (SEIAA);*
- (iii) The Representative of the Central Pollution Control Board (CPCB); &*

(iv) *The Representative of the Maharashtra Pollution Control Board (MPCB).*

8. *The Committee is directed to visit the place and submit a factual and action taken report within four weeks. The Maharashtra Pollution Control Board will be the nodal agency for coordination and logistic support.*

9. *The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

10. *Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week.*

Put up with the report on 08.04.2022..."

2.0 Approach

In order to comply with the aforesaid Hon'ble NGT Order, the Central Pollution Control Board (CPCB) vide email dated 17/02/2022 communicated the nominee details to the nodal agency i.e. MPCB and also requested to provide background information, copy of the Original Application, other relevant information for reference & deliberation in the aforesaid matter. Upon receipt of desired information and nominee officials from the nodal agency vide email dated 17/03/2022 & 23/03/2022, the joint committee carried-out inspection of the said residential and commercial project developing by M/s. R. Retail Ventures Pvt. Ltd., Village: Chinchwad, Taluka: Haveli, District: Pune, Maharashtra on 26/03/2022. The following committee members were present during the inspection.

- i. Shri Suresh Kumar Adapa, Scientist 'E', MoEF&CC, IRO, Nagpur
- ii. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- iii. Shri Pankaj Joshi, Member, SEIAA, Maharashtra
- iv. Shri Kiran Hasabnis, Sub Regional Officer, MPCB, Pune

Also, Ms. Jyoti Sutar, Field Officer, MPCB-Pune has accompanied the joint committee during the inspection. Mrs. Uma Mayker representative from M/s R. Retail Ventures Pvt. Ltd., was present and provided the visit coordination.

3.0 Observations and findings

This report is outcome containing factual and action taken report of the said joint committee based on the preliminary information received from the nodal agency, followed by site inspection, information given by PP & Pimpri Chinchwad Municipal corporation (PCMC) through MPCB and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as below:

- i. The PP has obtained the first CC on 06/11/2020, followed by various revised CCs obtained from PCMC. (Detail attached at **Annexure-II**).
- ii. The PP has obtained the Environmental clearance (EC) on 30/04/2021 for total plot area (TPA)-95,516.12 sq-m & built-up area (BUA) -19,745.9 sq-m. SEIAA restricted the EC for BUA-19,745.90 sq-m (based on valid CC). (Detail attached at **Annexure-III**).
- iii. MPCB has granted Consent to Establish (CTE) on 24/04/2022 for TPA-95,516.12 sq-m & BUA- 19,745.90 sq-m by stipulating condition that the PP shall submit a fresh Bank Guarantee of Rs. 25,00,000/- towards compliance of EC and CTE conditions. It was also decided to forfeit the new BG of Rs. 3,34,900/- towards starting construction activities without obtaining CTE from MPCB. (Detail attached at **Annexure-IV**).
- iv. As per the Architect's Certificate dated, 28/04/2022, work has been commenced on the site in June, 2021.
- v. The Plinth check certificate is issued by PCMC for cluster 'C' (for towers C1, C2 & C3) on 16th November, 2021 & cluster 'B' (for towers B1 & B2) on 17th January, 2022. As per the Architect Certificate dated 28/04/2022, the total construction carried out on site is of BUA-19,297 sq-m. for five towers (C1, C2, C3, and B1 & B2). (Detail attached at **Annexure-V**).
- vi. No further construction activity was in progress during the site inspection.
- vii. It was observed that excavated material i.e. top soil (a quantity of 6,933 m³ as informed by PP) was covered with HDPE tarpaulins and stored at project site.
- viii. As per the information submitted by PP that during possession of the plot about 540 no. of trees were present on the site, out of which 138 no. of trees were cut down for construction activity and 39 trees were transplanted within the premises.

PP has obtained NOC from the Garden Department of PCMC for cutting of 208 & 277 no. of trees. (Detail attached at **Annexure-VI**) with a condition that the PP should carry out tree plantation 5 times the total no. of trees to be cut down. Accordingly, the PP has to carry out total 690 no. of trees. Plantation of new trees within the premises as per the aforesaid norms of NOC of PCMC are under progress (presently 22 no. of trees were planted as on date of inspection). Hence, during the inspection, total 424 (402: existing & 22: new plantation) no. of trees were observed. Further, as informed by the PP, plantation of remaining no. of new trees (690 – 22) shall be carried-out in phased manner.

- ix. During the site inspection, PP informed that tanker water was used for construction activity. PP submitted the bills pertaining to the purchase of tanker water.

Point wise observations/findings of the joint committee against the allegations made by the applicant in OA no. 10 of 2022 are given below;

S. No.	Allegation by the Applicant	Observation of the joint committee
i.	Central Park is the Residential and Commercial Project undertaken by Respondent No. 6, M/s. R. Retail Ventures Pvt. Ltd, situated at CTS No. 4510, 451/1 and 4513, Village: Chinchwad, Taluka: Haveli, District: Pune, within the limit and jurisdiction of PCMC on total land admeasuring 95,516.12 sq-m. It has a total BUA of 49,1315.37, comprising eleven residential buildings, one mall office, hotel building, one clubhouse and one swimming pool, as per the Environmental Clearance, dated 30-04-2021. However, the PP has not obtained the Consent to Establish from Resident No. 3. Further, the PP has deliberately not complied with terms and	The Board has granted a CTE on 24/04/2022 for TPA-95,516.12 sq-m. & BUA 19,745.90 sq-m. by stipulating conditions that the PP shall submit a fresh Bank Guarantee of Rs. 25,00,000/- towards compliance of EC and CTE conditions. Also, to forfeit the new BG of Rs. 3,34,900/- towards starting construction activities without obtaining CTE from the Board.

	conditions of Environment Clearance, dtd. 30/04/2021. The PP has also not complied with the conditions imposed by SEAC and SEIAA.	
ii.	That PP had submitted to Respondent No. 5, by solemnly admitting that the total land area is 1, 07,422 sq-m at CTS No. 4510 and 4513 and for MAHARERA Registration No: P5210005260. However, the PP had given false and frivolous information to Respondent No. 2 for obtaining the Prior Environmental Clearance, dated 30/04/2021, by solemnly admitting that the total land area is 95,516.12 sq-m at CTS No: 4510, 451/1 and 4513 instead of total land area: 1,07,422 sq-m at CTS No: 4510 and 4513, Further, CTS No:4510/1 was falsely added in the Prior Environmental Clearance dated 30/04/2021	<p>The PP has submitted that plot area on MAHARERA is as per their full entitlement, based on purchase documentation.</p> <p>For the purpose of IOD, the PCMC authority considers the stringent area from PR (property) card, TILR (Taluka Inspector of Land Records) survey and physical plot boundary. Therefore, the IOD is granted on the basis of stringent boundary i.e. TPA-95,516.12 sq-m.</p> <p>The PR Card submitted by PP is attached herewith (Annexure-VII).</p>
iii.	That PP has illegally been constructing the said project without obtaining the consent to Establish (General EC Condition No.II)	The Board has granted CTE on 24/04/2022 for TPA-95,516.12 sq-m & BUA 19,745.90 sq-m by stipulating conditions that the PP shall submit a fresh BG of Rs. 25,00,000/- towards compliance of EC & CTE conditions & to forfeit the new BG of Rs. 3,34,900/- towards starting construction activities without obtaining CTE from MPCB.
iv.	That PP has not preserved the topsoil (EC General Condition Construction Phase No: XI)	During the site inspection, it was observed that excavated material i.e. top soil (a quantity of 6,933 m ³ as informed by PP) was covered with HDPE tarpaulins and stored at project site. No further construction

		activity was in progress during the site inspection.
v.	That PP has seriously violated the Maharashtra (Urban Areas) protection and preservation of Trees Act, 1975 (EC General Condition-Construction Phase No: XIV)	PP has obtained an NOC for tree cutting from PCMC authority on 25/11/2021. Kindly refer s. no. viii of section 3, as above.
vi.	That more than 200 trees were cut down due to this illegal excavation prior to Consent to Establish.	
vii.	That PP has not done transplantation of 39 trees (Annex E).	It is observed that PP has transplanted 39 no. of trees.
viii.	That PP is extracting groundwater from bore wells for construction purposes without obtaining permission from Ground Water Authority and PP has not conducted and groundwater test. (EC General Condition- Construction Phase No:XI)	During the joint committee visit, the PP informed that tanker water (supplied by M/s. Bhairavnath Water Suppliers, Hargude Vasti, Chikhli, Pune) is used for construction activity. PP supplemented the bills in support of procurement of tanker water. PP has also obtained piped water supply NOC from PCMC authority on 5/12/2019.
ix.	That PP has not filed and six-monthly report and half yearly Compliance Report (EC General EC Condition no. iv).	PP has submitted six monthly compliance report of June & December, 2021 to Regional Office of MoEF&CC vide email dated 15/03/2022.
x.	That PP has not published the Environment Clearance in the local newspapers.	PP did not publish the advertisement (as per stipulation) after obtaining environmental clearance.
xi.	That PP has adopted most careless and reckless attitude towards environment protection and improvement	It is humbly submitted that averments are answered in the s. no. i to x, as above.
xii.	That PP has gravely damaged the environment to the tune of Rs. 500 Crores.	

xiii.	That these above defaults or acts are gravely and irreparably damaging the environment and ecology and giving counter blast to the sustainable development.	
xiv.	That these above defaults or acts are gravely and irreparably damaging the environment and ecology and giving counter blast to the sustainable development.	
xv.	That PCMC has utterly failed to stop illegal construction activities at site deliberately, and PCMC officers have neglected to perform their duties for protection of environment and ecology, and acted against the law (Article 48A and 51A (g) of the Indian Constitution).	
xvi.	That PP is using groundwater from bore well at project site without appropriate clearance	No bore well was observed during joint committee inspection.
xvii.	That Environment Clearance is nothing but ex-post facto.	The joint committee observed that PP has started construction of the project activities after obtaining prior EC from SEIAA, Maharashtra. Kindly refer s. no. i & ii of section 3, as above.
xviii.	Illegal enjoyment of road widening area and claim of FSI with motive of cheating.	It is humbly submitted that averments are answered in the s. no. i to x, as above.
xix.	That PP has illegally constructed five building –B1, B2, C1, C2, and C3.	Kindly refer s. no. v of section 3, as above.

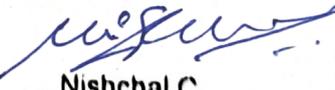
Some of the photographs taken during joint committee inspection dated 26/03/2022 are given at **Annexure-VIII**.

4.0 Conclusions

- i. The first Plinth Check Certificate is issued by PCMC for cluster C (for towers C1, C2 & C3) on 16th Nov, 2021 & cluster B (for towers B1 & B2) on 17th Jan, 2022. Hence, the PP has started construction activity after obtaining the prior EC from SEIAA, Maharashtra vide dated 30/04/2021. However, PP did not obtain CTE from MPCB before starting the construction activity. Later, PP obtained CTE from MPCB vide dated 24/04/2022 for the total plot area of 95,516.12 sq-m and construction BUA of 19,745.90 sq-m as per specific condition No. B (4) of EC granted dated 30/04/2021 including utilities and services.
- ii. In view of the violations for contravening provisions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; MPCB decided to forfeit the bank guarantee of Rs. 3,34,900/-, and also requested the concerned bank (ICICI bank, Mumbai) vide letter dated 11/05/2022 to forfeit & deposit the said amount of Rs. 3,34,900/- with MPCB. Further, imposed a new bank guarantee of Rs 25,00,000/- towards the compliance of EC & CTE conditions. It was informed by MPCB that PP has submitted a bank guarantee of Rs. 25,00,000/- towards the compliance of EC & CTE Conditions.
- iii. PCMC may examine the architect certificate vide dated 28/04/2022 including verification of current constructed total built up area (as on 28/04/2022) and deviation/changes, if any; as per the latest Layout Sanction(s) granted by PCMC and communicate the reported deviation/changes if any; to SEIAA, Maharashtra. Accordingly, SEIAA, Maharashtra may take necessary action for as per the SOP for identification and handling of violation cases under the EIA Notification, 2006 issued by MoEF&CC's OMs dated 07/07/2021 and 28/01/2022


Pankaj Joshi
(Member, SEIAA)


E. Thirunavukkarasu
(Scientist 'E', IRO,
MoEF & CC, Nagpur)


Nishchal C.
(Scientist 'D', CPCB,
RD Pune)


Kiran Hasabnis
(SRO, MPCB, Pimpri
Chinchwad)

Item No. 01

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No.10/2022(WZ)

Dr. Adinath Bhujaballi Kuchanur
Versus

Applicant(s)

MoEF & Ors.

Respondent(s)

Date of hearing: 08.02.2022.

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s): Mr. Sudhirschandra Patil, Advocate with Applicant in Person

ORDER

1. The issues raised in this application are violation of the Environment Impact Assessment Notification, 2006 (EIA), Environment (Protection) Act, 1986 (EPA), Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, Rule 5 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and other environmental laws and causing grave irreparable damage to the environment and ecology by releasing the hazardous environmental pollutants in the form of waste water, solid waste, hazardous waste and chemicals, stack emission, dust, noise, etc., by the Project Proponent (PP) on the following grounds:-

- (i) The Central Park is the Residential and Commercial Project undertaken by Respondent No: 6- M/s. R. Retail Ventures Pvt. Ltd situated at CTS No: 4510, 451/1 and 4513, Village: Chinchwad, Taluka: Haveli, District: Pune within the limit and jurisdiction of PCMC on total land admeasuring of 95,516.12 m² with total BUA 491315.37 comprising of Eleven Residential

Buildings, One Mall Office Hotel Building and One Club House and One Swimming Pool as per the Environmental Clearance dated 30-04-2021. However, PP has not obtained the Consent to Establish from the Respondent No: 3 and further PP has not deliberately complied with terms and conditions of Environment Clearances dated 30-04-2021 and also PP has not complied with the conditions imposed by SEAC and SEIAA.

- (ii) That PP had submitted to the Respondent No. 5 by solemnly admitting that the total land area is 1,07,422 m² at CTS No: 4510 and 4513 for MAHARERA Registration No: P52100025260. However, PP had given the false and frivolous information to the Respondent No: 2 for obtaining the Prior Environmental Clearance dated 30-04-2021 by solemnly admitting that the total land area is 95,516.12 m² at CTS No: 4510, 451/1 and 4513 instead of total land area: 1,07,422 m² at CTS No: 4510 and 4513 and further CTS No: 4510/1 was also falsely added in the Prior Environmental Clearance dated 30-04-2021.
- (iii) That PP has illegally been constructing the said project without obtaining the consent to establish **(General EC Condition No: II),**
- (iv) That PP has not preserved the top soil **(EC General Condition-Construction Phase No: XI),**
- (v) That PP has seriously violated the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 **(EC General Condition-Construction Phase No: XIV),**
- (vi) That more than 200 trees were cut down due to this illegal excavation prior to Consent to Establish,
- (vii) That PP has not done any transplantation of 39 trees **(Annex-E),**

- (viii) That PP is extracting ground water from bore wells for construction purposes without obtaining permission from Ground Water Authority and PP has not conducted any ground water test. **EC General Condition-Construction Phase No: XI),**
- (ix) That PP has not filed any six-monthly report and half yearly compliance report (**EC General EC Condition No: IV),**
- (x) That PP has not published the Environment clearance in the local newspapers,
- (xi) That PP has adopted most careless and reckless attitude towards environment protection and improvement,
- (xii) That PP has gravely damaged the environment to the tune of Rs. 500 Crores,
- (xiii) That PP has not provided any road winding area to PCMC and is enjoying his own benefits which are nothing but cheating the public at large,
- (xiv) That these above defaults or acts are gravely and irreparably damaging the environment and ecology and giving counter blast to the sustainable development,
- (xv) That PCMC has utterly failed to stop illegal construction activities at site deliberately and PCMC officers have neglected to perform their duties for protection of environment and ecology and acted against the law the Article 48A and 51A (g) of the Indian Constitution,
- (xvi) That PP is using ground water from bore well at project site without appropriate clearances,
- (xvii) That Environment clearances is nothing but ex-post facto,
- (xviii) That Illegal enjoyment of road winding area and claim of FSI with motive of cheating,

- (xix) That PP has illegally been constructing five buildings: B1, B2, C1, C2 and C3,
 - (xx) And thus, it is mandatory to stop the project construction work permanently till the compliance/rectification of the above illegal acts and removal of the defects from the construction.
2. A substantial question of environment has been raised.
 3. Issue notice to the Respondents. Returnable within four weeks.
 4. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.
 5. Respondents are directed to submit their reply affidavit within six weeks.
 6. Applicant is also directed to take necessary steps for service to the respondents by both ways and also on available email.
 7. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-
 - (i) The Representative of the Ministry of Environment, Forest & Climate Change (MoEF & CC);
 - (ii) The Representative of the State Environment Impact Assessment Authority, Maharashtra (SEIAA);
 - (iii) The Representative of the Central Pollution Control Board (CPCB); &
 - (iv) The Representative of the Maharashtra Pollution Control Board (MPCB).
 8. The Committee is directed to visit the place and submit a factual and action taken report within four weeks. The Maharashtra Pollution Control Board will be the nodal agency for coordination and logistic support.

9. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

10. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week.

Put up with the report on 08.04.2022.

Sheo Kumar Singh, JM

Dr. A. Senthil Vel, EM

Dr. Vijay Kulkarni, EM

February 08, 2022
Original Application No.10/2022(WZ)
JG

बीपी/चिंचवड/33/2020 दि. 06/09/2020

पिंपरी चिंचवड महानगरपालिका, पिंपरी - ४११ ०१८.

(या पुढील व्यवहारात क्रमांक व दिनांक यांचा उल्लेख करावा)
(जागेच्या वा इमारतीच्या कायदेशीर मालकी हक्कांचे संदर्भ लक्षात न घेता अर्जदारास हे संमतीपत्र देण्यात येत आहे.)
(कमेन्समेंट सर्टिफिकेट)

ठेवणूक-१०३३२०२९०००३५६२

२. बांधकाम चालू करणेकरिता दाखला

सदर बांधकाम चालू करण्याचा दाखला आणि बांधकामाचे संमतीपत्र महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ ची कलम ४५ यातील तरतुदीप्रमाणे आणि महाराष्ट्र महानगरपालिका अधिनियम २०१२ ची कलमे (सेक्शन) २५३ व २४५ यातील तरतुदीप्रमाणे खालील अटीवर देण्यात येत आहे.

पिंपरी चिंचवड महानगरपालिका, पिंपरी - १८.

क्रमांक - बी.पी./चिंचवड / 33 / 2020

दिनांक : ०६ / ०९ / २०२०

श्री./श्रीमती/मे. विरगो रिटोव्हेल्स प्रा. लि (मि. उदार रिटोव्हेल्स प्रा. लि अले

नामांतरीत केलेले) तर्फे श्री. संजय दुबे

द्वारा : ला. आ. / ला. स. श्री. सचिन सुतार

ए-१ जेचर वी अपार्टमेंट सेनापती बापट रोड, पुणे-१६ यांना

पिंपरी चिंचवड महानगरपालिका यांजकडून

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम ४५ आणि महाराष्ट्र महानगरपालिका अधिनियम कलम

(सेक्शन) २५३ व २५४ अन्वये पिंपरी-चिंचवड महानगरपालिकेच्या सीमेतील मौजे - चिंचवड

येथील सव्हे नं..... सिटी सव्हे नं..... ४.५१०.५६... ४.५१३.५६.....

प्लॉट नं..... मधील बांधकाम करण्यासाठी तुम्ही महानगरपालिकेला अर्ज दाखल केला तो दिनांक २८/०९/२०२०

रोजी प्राप्त झाला. यावरून बांधकाम करण्यास खाली नमूद अटीवर व जादा अट क्र..... ते..... नुसार तुम्हास संमतीपत्र देण्यात येत आहे.

- १) सोबतच्या मंजूर नकाशात दाखविल्याप्रमाणे प्रत्यक्ष जागेवर बांधकाम करणे बंधनकारक आहे.
- २) जोत्यापर्यंत काम आल्यानंतर नगररचना व विकास विभागाकडून सेटबॅक तापसून घ्यावेत. त्याशिवाय जोत्यावरील काम सुरू करू नये.
- ३) सोबतच्या नकाशावर नमूद करण्यात आलेल्या अटीवर हे संमतीपत्र देण्यात येत आहे.
- ४) ज्या भूखंडावर नवीन इमारत बांधकाम करण्यात आले आहे त्या इमारतीच्या भोगवटा दाखला मागण्यापूर्वी विकसकाने इमारतीसमोर कंपाउंड वॉलच्या आत व बाहेर झाडे लावून ती व्यवस्थित वाढविण्याच्या दृष्टीने योग्य ती व्यवस्था करावी त्या शिवाय भोगवटा दाखला मिळणार नाही. रस्त्यावरील झाडाना जरूर ते संरक्षण कुंपण विकसकाने करावयाचे आहे. तसेच महानगरपालिकेच्या प्रचलित नियमानुसार योग्य ती अनामत रक्कम कोषागारात भरणे बंधनकारक आहे.
- ५) इमारतीचा भोगवटा दाखला देताना रस्त्यावरील व आतील बाजूस टाकण्यात आलेला इमारतीचा राडारोडा उचलून जागा साफ केल्याशिवाय अर्जाचा विचार केला जाणार नाही.
- ६) नवीन बांधकाम सुरू करताना संबधित जागेमध्ये झाडे आल्यास ती ट्री अर्थॅरिटीची पूर्वपरवानगी घेतल्याशिवाय तोडू नयेत. अन्यथा कायदेशीर कारवाई करण्यात येते, यांची नोंद घ्यावी.
- ७) आपण संबधित बांधकाम हे महाराष्ट्र महानगरपालिका अधिनियम २०१२ व महाराष्ट्र प्रादेशिक नगररचना अधिनियम १९६६ मधील तरतुदीचा भंग करून सक्षम अधिकऱ्याची पूर्व परवानगी न घेता सुरू केल्याबद्दल/तसेच इकडील मंजूर नकाशाप्रमाणे बांधकाम न करता त्यात बदल व फेरफार करून या बांधकामाचे सुधारित नकाशास पुर्व परवानगी न घेता बांधकाम केल्याबद्दल इमारतीचे भोगवटापत्रक केल्याबद्दल, आपणा विरूद्ध नियमानुसार दंडात्मक कार्यवाही करण्याचा म.न.पा. चा हक्क राखून ठेवला आहे.
- ८) बांधकाम साहित्य अथवा जुन्या बांधकामाचा निघालेला राडारोडा सार्वजनिक रस्त्यावर मनपा चे परवानगी शिवाय ठेवता येणार नाही. जर हे साहित्य सार्वजनिक जागेवर ठेवल्याचे आढळल्यास त्यासाठी सुधारित विकास नियंत्रण नियमावलील तरतुदीनुसार रू ३०००/- प्रति दिन याप्रमाणे दंड आकारण्यात येईल.
- ९) पाणी पुरवठा, जलनिःसारण, उद्यान, अग्निशामक इत्यादी आवश्यक विभागाचे ना हरकत दाखले इकडे सादर करावेत.
- १०) इमारतीच्या तळमजल्यावर गाळेधारकाच्या नावे दर्शविलेली टपालपेटी सुयोग्य ठिकाणी बसविणे बंधनकारक राहिल.
- ११) विकास आराखड्यातील रस्ता रूंदीने बाधीत क्षेत्र नियमानुसार महानगरपालिकेच्या ताब्यात देणे बंधनकारक आहे.
- १२) इमारतीच्या सलोह कॉन्क्रीट (आर.सी.सी.) कामाच्या सर्व बाजूंकरिता आधार व आकारासाठी लाकडांचा वापर करू नये. त्यासाठी लोखंडी आधारंचा वापर करणे बंधनकारक आहे.

- १३) इंडियन सोसायटी ऑफ स्ट्रक्चरल इंजिनिअर्स, पुणे-३० या संस्थेकडील मान्यताप्राप्त स्ट्रक्चरल इंजिनिअर्सची इमारतीच्या कामासाठी नेमणूक करण्यात यावी तसेच सदरचे काम स्वीकारल्याबाबतचे स्ट्रक्चरल इंजिनिअर्स यांचे पत्र विभागाकडे सादर करणे आवश्यक आहे. सदरचे पत्र सादर केल्याशिवाय इमारतीच्या बांधकामास सुरुवात करू नये.
- १४) भुखंडाच्या संबंधित मिळकत कर भरल्याचा करसंकलन विभाग मनपा यांचे कडील दाखला/पावती सादर केल्याशिवाय बांधकाम चालू करू नये.
- १५) मंजूर रेखांकनातील खुली जागा विकास नियंत्रण नियमावलीप्रमाणे नियम क्रं. ११.३.१.५ नुसार तरतूदीचे अधिन विकसीत करणे बंधनकारक आहे. त्याशिवाय भाग अथवा संपूर्ण भोगवटा दाखला दिला जाणार नाही.
- १६) विकास आराखड्यातील रस्ता बाधित क्षेत्र नियमानुसार महापालिकेच्या ताब्यात देणे बंधनकारक आहे. रस्ता रूंदीना बाधित क्षेत्र म.न.पा.चे नावे लावून ७/१२ चा उतारा/सुधारित मालमत्तापत्रक व मोजणी नकाशा सादर जागेचे FSI/DR अनुज्ञेय करणेपूर्वी या कार्यालयाकडे सादर करणे आवश्यक आहे. तसेच सदरहू रस्तारूंदीने बाधित क्षेत्राचा विकास मनपाच्या विनिदेशाप्रमाणे विकसक यांनी स्वतः करणे आवश्यक आहे. अथवा मनपाच्या त्यावेळच्या प्रचलित दराने विकास खर्च भरणे आवश्यक आहे.
- १७) प्रस्तुत प्रकरणातील जागेचा मोजणी नकाशा वहीवाटीनुसार असून हद्दीबाबत वाद निर्माण झालेस त्यास म.न.पा. जबाबदार राहणार नाही. नगरभूमापन कार्यालयाकडील सुधारित मोजणी नकाशा/मालमत्ता पत्रक सादर केल्याशिवाय बांधकामास भोगवटा दाखल देण्यात येणार नाही.
- १८) प्रस्तुत प्रकरणातील भुखंडाचे एकत्रीकरण नगर भूमापन कार्यालयाकडून घेऊन, त्याप्रमाणे सुधारित मालमत्तापत्रक व मोजणी नकाशा भोगवटापत्रक घेण्यापूर्वी या विभागाला सादर करणे आवश्यक आहे.
- १९) ३०० चौ.मी. वरील क्षेत्राचे भूखंडावरील इमारतीसाठी (दाटवस्ती क्षेत्र वगळून) रेन वॉटर हार्वेस्टिंग व्यवस्था करणे बंधनकारक आहे.
- २०) भूखंडालगतचे पोहोच रस्ता व आसपासचे क्षेत्रातील पाण्याच निचरा होणे सार्वजनिक आरोग्याच्या दृष्टीने आवश्यक आहे. त्यासाठी विकास नियंत्रण नियमावलीतील नियम क्र.१.१ नुसार योग्य ती उपाययोजना करण्याची सर्वस्वी जबाबदारी विकसक/अर्जदार यांचेवर राहिल. याबाबत संबंधित गाळेधारक रहिवासी यांची कोणत्याही प्रकारे तक्रार/हरकत निर्माण झाल्यास त्यांचे संपूर्णतः निराकरण करण्याची जबाबदारी विकसक/अर्जदार यांचेवर राहिल. त्याची मनपास कोणत्याही प्रकारे तोषीस लागू देणार नाही. या अटीवर सदरहू बांधकाम चालू करण्याचे संमतीपत्र मंजूर करण्यात येत आहे.
- २१) इमारतीमध्ये पुरविण्यात आलेल्या पार्कींगचे क्षेत्र गाळेधारकासाठी विनामोबदला उपलब्ध करून देणे विकसकावर बंधनकारक राहिल. याबाबत कोणतीही तक्रार आल्यास त्याचे निराकरण करण्याची जबाबदारी विकसकाची राहिल.
- २२) मा.उपविभागीय अधिकारी / तहसिलदार यांचेकडून वर्ग १ साठी जमीनीची विनिश्चीता दाखल आवश्यक राहिल तसेच वर्ग २ साठी आवश्यक तो ना हरकत दाखला महानगरपालिकेस सादर केल्याशिवाय बांधकाम परवानगी देणेत येणार नाही.
- २३) म्हाडास द्यावयाच्या सदनिका, पुर्णत्वानंतर इमारतीना भाग/संपूर्ण भोगवटा दाखला देण्यात येईल.
- २४) यु.एल.सी. बाबत विकसक यांनी सादर केलेले हमीपत्रास अधिन राहून बांधकाम परवानगी देणेत येत आहे.
- २५) सर्व बांधकाम व्यवसायिक / विकसक / जागा मालक यांनी इमारत व इतर बांधकाम कामगार (रोजगार विनियमन व सेव शर्ती) अधिनियम १९९६ व कंत्राटी कामगार (नियम आणि निर्मुलन) अधिनियम १९७० अनुषंगाने सर्व कामगारांना आरोग्य सुरक्षितता व त्यांचे कल्याण (Welfare) विषयक कायद्यातील तरतुदींची पूर्तता करून घेणे बंधनकारक आहे.
- २६) मा. जिल्हाधिकारी, पुणे यांची खनिकर्म शाखा द्वारे निर्गमित केलेल्या परिपत्रक क्र. खनिकर्म/कवि/८७७/२०१६ दि.३१/०३/२०१६ नुसार विकासकाने बांधकामसाठी लागणारे गौण खजिन हे अधिकृतरीत्या जाहिर केलेल्या व परवानगी दिलेल्या दगड, खडी, मुरूम, माती, वाळू, परवानाधारक यांचेकडून खरेदी करणे बंधनकारक राहिल.
- २७) भूखंडातील बांधकामाचे क्षेत्र (Construction area) FSI व Non FSI क्षेत्र मिळून २०००० चौ.मी.पेक्षा जास्त असल्यास पर्यावरण विभागाचा ना हरकत दाखला सादर केल्याशिवाय बांधकामास सुरुवात करू नये.
- २८) सदरची परवानगी ही संबंधित विकसकाने रियल इस्टेट रेग्यूलेशन अॅन्ड डेव्हलपमेंट अॅक्ट २०१६ (RERA) अंतर्गत विहित मुदतीत नोंदणी करणे बंधनकारक राहिल.
- २९) भूखंड क्षेत्र २००० चौमी पेक्षा जास्त किंवा ५० पेक्षा अधिक सदनिका असल्यास WATER RECYCLE UNIT उभारून कार्यन्वित करणे विकासकावर बंधनकारक राहिल.

स्थळ प्रतीवर मा. सह शहर
अभियंता यांची स्वाक्षरी आहे.

उप अभियंता
पिंपरी चिंचवड महानगरपालिका

कार्यकारी अभियंता
पिंपरी चिंचवड महानगरपालिका

सह शहर अभियंता
पिंपरी चिंचवड महानगरपालिका

प्रत महितीसाठी : १) सहा. मंडलअधिकारी, पिंपरी-चिंचवड महानगरपालिका, मनपा / पिंपरी वाघेरे / पिंपरीनगर / चिंचवड /

भोसरी / कासारवाडी / आकुर्डी / निगडी प्राधिकरण / सांगवी / पिंपळे गुरव / पिंपळे निलख / पिंपळे सौदागर / वाकड / रावेत / रहाटणी / थेरगांव.

२) करसंकलन विभाग मुख्यकार्यालय, पिंपरी, पुणे - १८.

३) मा. मुख्याधिकारी, पुणे गृहनिर्माण व क्षेत्रविकास महामंडळ, आगरकरनगर, पुणे - ४११ ००१. (MAHADA)

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/53534/2020
 Environment & Climate
 Change Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.
 Date: 30.04.2021.

To
 M/s. R Retail Ventures Private Limited,
 CTS. No. 4510, 4510/1, 4513 Chinchwad,
 Pune.

Subject : Environment Clearance for Proposed residential & commercial township
 Project at CTS. No. 4510, 4510/1, 4513 Chinchwad, Pune by M/s. R
 Retail Ventures Private Limited.

Reference : Application no. SIA/MH/MIS/53534/2020

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-3 in its 114th meeting under screening category 8 (b) B1 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 218th A meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

Proposal Number	SIA/MH/NCP/53534/2020	
Name of Project	Environment clearance for proposed residential & commercial township Project at CTS.No. 4510, 4510/1, 4513 Chinchwad, Pune by R Retail Ventures Private Limited.	
Project category	8(b) Townships and Area Development projects	
Type of Institution	Private	
Project Proponent	Name	Mr. Sanjay Daga
	Regd. Office address	Address-Runwal Omkar Square I 5th Floor I Off Eastern Express Highway, Sion Mumbai - 400022
Consultant	VK:e Environmental LLP.	
Applied for	New Greenfield Project	
Details of previous EC	Not Applicable	
Location of the project	CTS.No.4510, 4510/1, 4513 Chinchwad, Tal: Haveli, Dist:Pune	
Latitude and Longitude	18° 38'06.92" N 73° 47'51.50"E	
Total Plot Area (m2)	95516.12	
Deductions (m2)	35823.64	
Net Plot area (m2)	59692.48	
Proposed FSI area (m2)	199369.53	

Proposed non-FSI area (m2)	291945.84				
Proposed TBUA (m2)	491315.37				
TBUA (m2) approved	491315.37				
Ground coverage (m2) & %					
Total Project Cost (Rs.)	9240000000/-				
Details of Building Configuration:					Remarks
Previous EC / Existing Building			Proposed Configuration		
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
Not applicable as it is fresh project application			A1	2B+P+21	63.90
			A2	2B+P+21	63.90
			A3	2B+P+21	63.90
			A4	2B+P+21	63.90
			B1	2B+P+21	63.90
			B2	2B+P+21	63.90
			B3	2B+P+21	63.90
			B4	2B+P+21	63.90
			C1	2B+P+21	63.90
			C2	2B+P+21	63.90
			C3	2B+P+21	63.90
			Club House	G+1	8.10
			Mall Office Hotel Building	3B+LG+UG+13	69.30
			Total number of tenements	No. of Tenants: 1,245 Residential No. of offices: 9 No. of Lease Tenants for Mall – Retail: 171, Anchor: 18, Theatre: 2175 seats, Food stall: 27, Restaurants: 19, FEC: 2, Amphitheatre: 1 No. of hotels rooms: 126	
Water Budget	Dry Season (CMD)		Wet Season (CMD)		
	Fresh Water	1382	Fresh Water	1382	
	Recycled (Gardening)	41	Recycled	00	
	Swimming Pool	9	Swimming Pool	9	
	Flushing	1085	Flushing	1085	
	Total	2508	Total	2467	
	Wastewater generation	1803	Wastewater generation	1803	
Water Storage Capacity for Firefighting / UGT	1200 CMD				
Source of water	Pimpri Chinchwad Municipal Corporation				
Rainwater Harvesting (RWH)	Level of the Ground water table: As per the Hydrogeology survey Report 30-35 m				
	Size and no of RWH tank(s) and Quantity:			NA	
	Quantity and size of recharge pits:			25 nos of size 2mX 2m X 2m	

	Details of UGT tanks if any:		Residential Fire-600 cum, Domestic- 734cum Flushing- 289 cum Commercial Fire-600 cum, Domestic- 1118cum Flushing- 449 cum
Sewage and Wastewater	Sewage generation in CMD:	1803	
	STP technology:	MBBR	
	Capacity of STP (CMD):	Cluster A-325 KLD, Cluster B-310KLD, Cluster C-200 KLD, Retail-465KLD, Office- 310KLD, Hotel- 400 KLD	
Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
	Dry waste:	20	Through Authorized vendor
	Wet waste:	30	Through Authorized vendor
Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
	Dry waste:	6976	Through Authorized vendor
	Wet waste:	7135	Through Authorized vendor
	Hazardous waste:	NA	NA
	Biomedical waste	NA	NA
	E-Waste	35504 Kg/Year	Through Authorized vendor
	STP Sludge (dry)	258	Dried sludge from STP will be used as manure
Green Belt Development	Total RG area (m2):	10427.38	
	Existing trees on plot:	540	
	Number of trees to be planted:	760	
	Number of trees to be cut:	138	
	Number Trees Retained	363	
	Number of trees to be transplanted:	39	
Power requirement:	Source of power supply:	MSEDCL	
	During Construction Phase (Demand Load):	116 KW	
	During Operation phase (Connected load):	22957 KW	
	During Operation phase (Demand load):	13513 KW	
	Transformer:	Residential 5 no. 1000KVA, Commercial 2 no of 1250 KVA, 3 no 1600KVA, 3 no 2000KVA, 1 no 1000 KVA	
	DG set:	1 x 1500 kva + 2 x 1010 kva, 1 x 1250 kva, 6 x 1500kva, 3 x 600 kva	
	Fuel used:	HSD	
Details of Energy	Use of LED with timers/dimmers	For conventional lighting we have	

saving	comparing with CFL(non-conventional Method)		proposed 28Watt & for saving we have proposed 18Watt LED light fixtures. Commercial Mall lighting saving is 55.48% & Residential Area Lighting saving is 55.78% Total Energy Saving considering LED Light Fixtures , VFD & Energy Efficient motors per annum for Residential is 22.13% & for Commercial Mall is 23.62%		
	use of solar PV panel (conventional Method)		Installed Capacity of Solar Panel is considered 1% of Demand Load		
	Solar PV Panel + LED Light fittings		Total Energy Saving considering LED Light Fixtures , VFD & Energy Efficient motors per annum for Residential is 22.13% & for Commercial Mall is 23.62% Solar PV		
Environmental Management plan budget during Construction phase	Type	Details		Cost	
	Capital	Erosion control – dust suppression measures, barricading and top soil preservation, Labor Camp toilets & sanitation, CER		1,00,950,082	
	O & M	Water, Noise, soil,air monitoring		10,56,000.00	
Environmental Management plan Budget during Operation phase	Component	Details		Capital (Rs.)	O&M (Rs./Y)
	Sewage Treatment	Treatment of Wastewater		62,91,50,00.00	85,08,000.00
	Water Treatment			NA	NA
	RWH	Rain Water Harvesting Pits		47,05,080.00	2,00,000.00
	Swimming Pool	Swimming pool		28,60,000.00	2,30,000.00
	Solid Waste	Organic Waste composter		14,82,50,00.00	38,00,000.00
	Green Belt Development	Landscaping		69,87,839.14	10,72,800.00
	Energy Saving	Solar PV & Hot Water		87,93,000.00	4,39,000.00
	HVAC			23,00,000.00	3,25,000.00
	Lightning Arrester			10,89,000.00	25,000.00
	Environmental Monitoring	Water, Air, Noise monitoring		-	4,56,000.00
Parking details	Type	Required as per DCR	Actual Provided		Area per parking (m2)
	4-Wheeler	2869	2869		115444.91
	2-Wheeler	9018	9018		
	Bicycles	4666	4666		

3. The proposal has been considered by SEIAA in its 218th A meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit plantation plan w.r.t compensatory trees proposed to be planted.
2. PP to submit CFO NOC.
3. PP to submit IOD / Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions there under.

B. SEIAA Conditions-

1. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
2. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant Environment Clearance for- FSI area - 2848.97 m², Non FSI: 16896.93 m² , BUA: 19745.9 m² (Restricted as per CC).

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of

aerators or pressure reducing devices or sensor based control.

- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.

- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://parivesh.nic.in>
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the

website of the Company by the proponent.

- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA, as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended time to time.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Manisha Patankar-Mhaiskar
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pimpri Chinchwad Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0//UAN No.0000113825/CE/2204001610

Date: 24/04/2022

To,
 R Retail Ventures Pvt Ltd.,
 CTS No. 4510, 4510/1, 4523,
 Chinchwad, Tal. Haveli, Dist. Pune.



Your Service is Our Duty

Sub: Consent to Establish for proposed Residential & Commercial Township project under Red/LSI Category.

- Ref:**
1. Environment Clearance accorded by Env. Dept, GoM vide letter SIA/MH/MIS/53534/2020 dtd. 30/04/2021.
 2. Minutes of Consent Appraisal Committee meeting held on 25/01/2022.

Your application NO. MPCB-CONSENT-0000113825

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Establish is granted for a period upto commissioning of project or up to 5 year whichever is earlier.**
2. **The capital investment of the project is Rs.924 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish is valid for proposed Residential & Commercial Township project named as R Retail Ventures Pvt Ltd., CTS No. 4510, 4510/1, 4523, Chinchwad, Tal. Haveli, Dist. Pune on Total Plot Area of 95,516.12 SqMtrs for Construction BUA of 19,745.90 SqMtrs as per Specific condition No. B (4) of EC granted dated 30/04/2021 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 30/04/2021	95516.12	19745.90

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	1803	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 to S-13	DG Sets of total 12570 kVA	13	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable Waste	7135 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	6976 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	258 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	1300	Ltr/A	Recycle	By Sale to Auth. reprocessor

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall provide STP of adequate capacity to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall provide organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.
14. PP shall submit BG of Rs. 25 Lakh towards compliance of EC and Consent conditions.
15. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1848000.00	MPCB-DR-7252	11/08/2021	RTGS

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad-
3. They are directed to forfeit the Bank guarantee of Rs. 3,34,900/- towards starting of construction work without obtaining consent to establish.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide Sewage Treatment Plant of designed capacity 2010 CMD with MMBR technology for the treatment of 1803 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2508.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1 to S-13	DG Sets of total 12570 kVA	Acoustic enclosure	7.50	DIESEL	1300 Ltr/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**

- a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
- b) The toilet shall be provided with exhaust system connected to chimney through ducting.
- c) The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
- d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	25 Lakh	15 days	Towards Compliance of EC & C to E conditions.	Commissioning of the project or 5 years whichever is earlier.	Commissioning of the project or 5 years whichever is earlier.

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Establish	3,34,900	15 days	Towards start of construction work without obtaining Consent to Establish.	3,34,900	Towards violation for start of construction work without obtaining Consent to Establish.

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.

To

Date: 28th April 2022

Regional Officer,

Annexure-V

Maharashtra Pollution Control Board,
Jog Center,
3rd floor, Mumbai Pune Road,
Wakdewadi, Pune - 411003.

Reference: Environmental Clearance received vide letter no. SIA/MH/MIS/53534/2020 dated 30th April 2021.

Subject: Certification of Construction status and area executed at site for plot 4510p and 4513p Chinchwad Pune, for ongoing residential and commercial project.

Respected Sir,

The above-mentioned project has received the IOD sanction vide BP/Environment/Chinchwad/1/2020 on 08/01/2020 for construction area of 391363sqm for full potential proposed by the project proponent.

Please note that the work has be commenced on site on June 2021 after receiving the Environment Clearance from MoEF vide application no. SIA/MH/MIS/53534/2020 dated 30th April 2021.

Basis my certification, plinth CC is being issued by PCMC for Cluster C in 16th Nov 2021 & cluster B on 17th Jan 2022 for Tower C1, C2,C3, B1, B2.

The project is approved and issued Commencement Certificate on 6th Nov 2020 for construction area 19745sqm by Building Proposal Pimpri Chinchwad Municipal Corporation for Tower C1, C2,C3, B1, B2.

I the architect of the project, certify that till date area constructed at site is 19297sqm for 5 towers Tower C1, C2, C3, B1, B2.

Yours Sincerely



Ar. Sachin Sutar



पिंपरी चिंचवड महानगरपालिका, पिंपरी-18.

उद्यान/ वृक्षसंवर्धन विभाग

क्र. उद्यान/3अ/कावि/2791/2021

Annexure-VI

दिनांक- 25/11/2021

प्रति,

मे. आर रिटेल व्हॅचर्स प्रा. लि
तर्फे विरगो रिटेल व्हॅचर्स प्रा लि
सि स नं 4510,4513 चिंचवड

विषय- सि स नं 4510, 4510/1, 4513 चिंचवड येथील वृक्ष पुर्ण काढणेबाबत.

संदर्भ-1) आपला दिनांक. 27/10/2020 रोजीचा अर्ज

2) उद्यान सहाय्यक/ उद्यान अधिकक (वृक्ष) यांचेकडील दिनांक 28/10/2020 रोजीचा पाहणी अहवाल

3) वृक्षप्राधिकरण समिती ठराव क्र.17 दिनांक 29/10/2020 परिशिष्ट- ब, अ.क्र. 04

4) क्र.उद्यान/3अ/कावि/3664/2020 दि. 6/11/2020 रोजीचे अनामत पत्र

5) मे. आर रिटेल व्हॅचर प्रा लि यांचेकडील दिनांक 29/10/2021 रोजीचा विनंती अर्ज

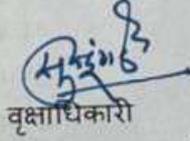
6) सुधारीत वृक्ष अनामत पत्र क्र उद्यान/3/कावि/2628/2021 दि. 29/10/2021

7) मानांकानुसार 69 वृक्षांची अनामत र.रु 6,90,000/- अक्षरी र.रु सहा लाख नव्वद हजार फक्त सामान्य पावती क्र 388239 दि. 25/11/2021 अन्वये भरले आहे.

2/- उपरोक्त विषयांकित आपला संदर्भिय क्र.1 अन्वये अर्ज कार्यालयास प्राप्त झाला आहे. त्या अनुषंगाने उद्यान सहा/ सहा.व्हाटी सुपरवायझर यांनी संदर्भिय क्र 2 अन्वये पाहणी अहवाल सादर केला आहे त्यानुसार खालील अटीस अधिन राहून वृक्ष पुर्ण काढणेस/ वृक्षांचा विस्तार कमी करणेस/ वृक्ष पुनरोपन करण्यास परवानगी देणेत येत आहे.

अ.क्र.	झाडाचे नाव	मध्यवेदी
1.	सुबामुळ-07, चिंच-15, कडुनिम-10, वड-04, रेनट्टी-30 सिलव्हर ओक-01, निलगिरी-12, आंबा-06, फायकस-05, अशोक-05, गुलमोहर-03, आकाशनिम-02, विलायती चिंच-01, सिलव्हर कॉटन-02 पेल्टाफोरम-02 एकूण-105 तसेच चिंच-04, कडुनिम-06, फायकस-15, अशोक-34, गुलमोहर-16, सिल्क कॉटन,02, पेरु-01, रुसुडट्टी-02, पाम-14, पिंपळ-02, पिचकारी-06, टिकोमाटान्स-01, एकूण-103 त्याचप्रमाणे नारळ-07, फिस्टेलपाम-06, बॉ.पाम-56 एकूण-69 सदर वृक्षांची मालकी अर्जदार यांची आहे. सदर ठिकाणी 208 वृक्ष काढणेकामी क्र.3अ/कावि/2034/2020 दि 7/9/20 अन्वये आदेश देण्यात आलेले आहे. परंतु अर्जदार यांचेकडील दि. 27/7/2020 रोजीच्या अर्जानुसार 208 वृक्षांपैकी काही वृक्ष बांधकामामधील बदलामुळे बांधकामामध्ये येत नसलेमुळे दुसरी वृक्ष काढणेकारीता सदरचा आदेश रद्द करून संदर्भिय अहवालानुसार 208 वृक्षांपैकी 105 जुन्या अहवाला प्रमाणे वृक्ष घेवुन. 103 वृक्ष नवीन अहवालानुसार बदल करून नव्याने 69 वृक्ष काढणेकरीता अहवालानुसार एकूण 277 वृक्ष बांधकामास अडथळा ठरत असल्याने पुर्ण काढण्याची परवानगी आहे.	40 ते 200 से.मी.

- 1) वृक्ष काढत असताना/वृक्षांचा विस्तार कमी करत असताना सभोवतालचे तारकुंपन/ झाडे/ विद्युत तार/ टेलीफोन तारा व इमारतीचे किंवा अन्य मालमतेचे नुकसान होणार नाही याची दक्षता घ्यावी व त्यातील वित्त अथवा इतर हानीस वृक्षप्राधिकरण जबाबदार राहणार नाही.
- 2) काढणेत आलेल्या वृक्षांच्या ऐवजी त्याच अथवा इतर जातीय वृक्षप्राधिकरण यांचे सुचनेनुसार प्रतिवृक्षांसाठी 5 वृक्ष त्याच ठिकाणी किंवा त्याचे आसपास वृक्ष काढल्यापासून 30 दिवसांच्या आत लावणेत यावेत व तसे इकडील कार्यलयास कळवावे.
- 3) सदर कार्यवाही करते वेळी विद्युत तारा अढथळा ठरत असतील तर महाराष्ट्र स्टेट इलेक्ट्रीसिटी कंपनी लि. कार्यालयाशी संपर्क साधून विद्युत प्रवाह खंडीत करूनच कार्यवाही करावी.
- 4) आदेशात नमुद असलेली वृक्षच पुर्ण काढणे/ पुनरोपन करणे इतर वृक्ष काढु नये तसेच वृक्ष तोडताना उद्यान / वृक्षसंवर्धन विभागाचे अधिकारी / कर्मचारी यांच्या उपस्थितीत वृक्ष तोडण्यात यावे. अन्यथा महाराष्ट्र राज्य (नागरी क्षेत्र) झाडांचे संरक्षण व जतन अधिनियम 1975 मधील तरतुदीनुसार कारवाई करण्यात येईल याची नोंद घ्यावी.
- 5) उपरोक्त अटीचे उल्लंघन झाल्याचे निदर्शनास आल्यास आपणा विरुद्ध महाराष्ट्र राज्य (नागरी क्षेत्र) झाडांचे संरक्षण व जतन अधिनियम 1975 मधील तरतुदीनुसार कारवाई केली जाईल याची गंभीर नोंद घ्यावी.



वृक्षाधिकारी

पिंपरी चिंचवड महानगरपालिका

पिंपरी-18

पत-1) श्री कदम ए डी

(उद्यान सहा / सहा व्हाटी सुपरवायझर)

मालमत्ता पत्रक						9395
गाव/पेठ : चिंचवड		तालुका/न.भू.का. : नगर भूमापन अधिकारी, पिंपरी-चिंचवड				जिल्हा : पुणे
नगर भूमापन क्रमांक	शिट नंबर	प्लॉट नंबर	क्षेत्र चौ.मी.	धारणाधिकार	शासनाला दिलेल्या आकारणाचा किंवा भाड्याचा तपशिल आणि त्याच्या फेरतपासणीची नियत वेळ	
४५१०	१३०		१०३५८८.२२	क		

सुविधाधिकार	
हक्काचा मुळ धारक वर्ष: १९८०	H [कुपर इंजीनिअरींग लिमिटेड] (खरेदीने)
पट्टेदार	
इतर भार	
इतर शेर	

दिनांक	व्यवहार	खंड क्रमांक	नविन धारक(धा) पट्टेदार(प) किंवा भार	साक्षाकंन
12/09/1988	मा. ज्युडीशियल हायकोर्ट मुंबई यांचे कडील कंपनी पिटीशन अर्ज नं - १७८/७९ व कंपनी अर्ज नं - ४१/७९ दि - २६/२/८१ चा निर्णय व फे.फा. नं - ६३६७ व ७/१२ व जबाब व इ. द. आ. दि . २६/७/८८ ने नाव दाखल .		H वालचंद नगर इंडस्ट्रीज लि	सही- १२/०८/१९८८ जि. नि. भू. अ. तथा न. भू. अ. पि. चि.
19/04/1999	अंडर सेक्रेटरी गर्हमेंट ऑफ इंडिया यांचे कडील नं - १४ (१३) ce -scs नवि दिल्ली १५ जून ८९ व मा.जॉईंट डायरेक्टर ऑफ इंडस्ट्रीज (ULC) यांचे कडील आदेश नं - ULC/ C -४५/MC/DC /CAD /१३०३४ दि . ४/८/८७ अन्वये जबाब व इ. द आदेशाने नोंद दाखल केली .SI		H द प्रमियर अॅटोमोबाइलस लि	सही- ०४/०६/१९९५ जि. नि. भू. अ. तथा न. भू. अ. पि. चि.
०४/०३/२००२	मा.वि.भू.स अधिकारी वि.घ.क्र - १ जा. क्र - एल.एक्यू /एस.यु -१ /१०३/४४७ दि -१६/१/२००२ अन्वये क्षेत्र ७८६८ चौ. मिटर दुय्यम सुविधा केंद्र (आ.क्र - १८०) व इकडील दफ्तरी आदेश दि - ४/३/२००२ अन्वये नोंद केली .		H पिंपरी चिंचवड महानगरपालिका	फेरफार क्रं.६८ प्रमाणे सही- ०४/०३/२००२ न. भू. अ. पि. चि.
१५/०३/२००२	मा. वि. भू. सं. अधिकारी वि. घ. क्र. १ / जा. क्र. एल. ए. क्यू. एस. यु. १/१०३/४४७ दि. १६/१/२००२ अन्वये व दि. ४/३/२००२ चे नोंदीलगत व भूसंपादन मो. र. नं. १४१ / ९९ चे लगत २३.६ चौ. मी. क्षेत्र म. न. पा. ने ताब्यात घेतलेने पि. चि. म. न. पा. चे नावे नोंद केली .S.I.			फेरफार क्रं.६९ प्रमाणे सही- १५/०३/२००२ न. भू. अ. पिंपरी चिंचवड
१८/०२/२००३	मा. जिल्हाधिकारी पुणे यांचेकडील आदेश क्र. न. भू. १ / क्षेत्र दुरुस्ती / एस. आर. १५१ / २००२ दि. २१/१२/२००२ अन्वये म. ज. म. अधिनियम १९६६ कलम १०६ अन्वये चिंचवड न. भू. क्र. ४५१० चे मूळ क्षेत्र १०३०० चौ. मि. ऐवजी क्षेत्र २.१९.५८०.० चौ. मिटरची नोंद करणेत येत आहे.			फेरफार क्रं.१०४ प्रमाणे सही- १८/०२/२००३ न. भू. अ. पिंपरी चिंचवड
२५/०३/२००३	मा. शहर अभियंता पिंपरी चिंचवड म. न. पा. पिंपरी चिंचवड यांचेकडील क्र. चिंचवड / १६८ / २००१ दि. १६/८/२००१ चे मंजूर रेखांकन मो. र. नं. १७/२००१ चे लगत ४५१०/१ अशी पोटविभाजनाने स्वतंत्र मिळकत पत्रिका उघडणेत आली व ४५१० चे क्षेत्र १०७८०४.४० चौ. मि. कायम केले.			फेरफार क्रं.१०८ प्रमाणे सही- २५/०३/२००३ न. भू. अ. पिंपरी चिंचवड
२०/१०/२००९	बोजा नोंद - मा.सह.दु.नि.हवेली क्र १७ पुणे यांचेकडील नोंदणीकृत दस्त क्र ८४२६/०९ दि.१८/९/२००९ महाराष्ट्र शासन महसुल व वन विभाग यांचेकडील अधिसूचना क्र ई एन टि १०९९/ प्र क्र ७६/टि १ दि.४/१/२००३ व मा.जिल्हाधिकारी पुणे करमणूक व करशाखा यांचेकडील पत्र क्र फ क म /४/ का वः/१४/१०/०९ व २५/८/०९ नुसार बहुविध चित्रपटगृह संकुलच्या जमीनी व संकुल सुरु झाल्याच्या दिनांकापासून १० वर्षांच्या कालावधीकरीता बोजा नोंद दाखल करणे कामी नोंद केली.		सह दु.नि. हवेली १७ ८४२६/२००९ १८/०९/२००९ महाराष्ट्र शासन	फेरफार क्रं.४९७ प्रमाणे सही- २०/१०/२००९ न. भू. अ. पिंपरी चिंचवड
१३/०९/२०१०	रस्तारुंदी - मा.उपसंचालक नगररचना,म.न.पा पिंपरी चिंचवड पुणे यांचेकडील पत्र क्र./नरवि/कावि/१अ/३१/०८ दि.२७/३/०८ व ताबा पावतीन्वये,तसेच इकडील दि.१३/९/२०१० रोजीचे मंजूर टिपणीन्वये रस्ता रुंदीने बाधित ३०४८.०० चौ.मी.क्षेत्र मूळ क्षेत्रातुन वजा करुन म.न.पा पि.चि.कडे वर्ग केले.		H पिंपरी चिंचवड महानगरपालिका पिंपरी पुणे	फेरफार क्रं.५७१ प्रमाणे सही- १३/०९/२०१० न. भू. अ. पिंपरी चिंचवड
१९/०३/२०१२	बोजा नोंद - कर वसुली अधिकारी रेंज ३ पुणे यांचेकडील पत्र क्रमांक PN/ITO/Wd .q (1)/Attachment/२०११-१२/३ दि.२९/७/२०११ व त्या सोबतचे सहपत्रे, इकडील टिपनी मंजूर दि.१४/३/२०१२ इ.नुसार श्रीमती आशादेवी सुशिलकुमार आगरवाल यांनी र.रू.४,८१, ५०, ०००/- इतके आय कर भरलेली नसलेने इतर हक्कात आयकर विभाग यांचे नावांची बोजा नोंद दाखल केली.		E आय कर विभाग	फेरफार क्रं.७४१ प्रमाणे सही- १९/०३/२०१२ न. भू. अ. पिंपरी चिंचवड

३०/०४/२०१५	मा.जमाबंदी आयुक्त आणि संचालक भूमि अभिलेख (म.राज्य) पुणे यांचेकडील परिपत्रक क्र.ना.भू.१/मि.प./अक्षरी नोंद/२०१५ पुणे दि.१६/२/२०१५ व इकडील आदेश क्र.न.भू.चिचवड/फे.क्र.११७१ दिनांक ३०/०४/२०१५अन्वये केवळ चौकशी नोंदवहीवरील क्षेत्र व मिळकत पत्रिकेवरील क्षेत्र मळात असलेले मिळकत पत्रिकेवर नमूद अंकी क्षेत्रअक्षरी पाच हजार चोवीस दशांश दहा चौ.मी दाखल केले.		फेरफार क्र.११७१ प्रमाणे सही- ३०/०४/२०१५ न.भू.अ. पिंपरी चिचवड
०८/१२/२०१५	बोजा कमी नोंद - मा. टॅक्स रिकव्हरी ऑफीसर यांचेकडील आदेश क्र.No/PN/TRO-५/Release/२०१४/१५ दि. २४/०३/२०१५ अन्वये श्रीमती आशादेवी सुशिलकुमार आगरवाल यांनी र.रु.४,८१,५०,०००/- इतका आयकर भरणा केलेला असलेने सदर मिळकतीवरील आयकर विभागाची बोजानोंद कमी केली.		फेरफार क्र.१२३७ प्रमाणे सही- ०८/१२/२०१५ न. भू. अ पिंपरी- चिचवड
१२/०९/२०१७	मा. भूमि संपादन विशेष अधिकारी विशेष घटक क्र.१ पिंपरी पुणे १८ यांचेकडील प्रकरण वि.भु.सं.अ.वि.क्र. १/१८३/Chinchwad यांचेकडील संपादनाने मौजे चिचवड येथील लिंक रोड ते प्रिमियर कंपनी या ४५ मीटर रस्त्यासाठी सदर मिळकतीचे क्षेत्र ४२१६.१८ चौ.मी इतके संपादीत झालेने सदर मिळकतीमधून संपादित क्षेत्र कमी करणेकामी नोंद केली.	H पिंपरी चिचवड महानगरपालिका	फेरफार क्र.१४३० प्रमाणे सही- २४/०९/२०१७ न. भू. अ पिंपरी- चिचवड
१९/०८/२०१७	संपादन नोंद - भू. सं.वि.अ. वि.घ.क्र.२ पिंपरी पुणे यांचे LAQ/SU-२/१७ दि. ३०/१/८६ चे निवाडयानुसार सदर मिळकतीमधील ५०२४.१ चौ.मी इतके क्षेत्र ६१ मी रोड वायडींगसाठी संपादीत झालेने संपादित क्षेत्र कमी करून त्यावर पि.चि.म.न.पा यांचे नाव दाखल केले.	H पिंपरी चिचवड महानगरपालिका	फेरफार क्र.१५१९ प्रमाणे सही- १९/०८/२०१७ न. भू. अ पिंपरी- चिचवड
२१/११/२०१९	खरेदीने - स.दु.नि.ह.क्र. ११ कडील र.द.अ.नं. १६४४२/०१९ दिनांक ११/०९/१९ व स.दु.नि.ह.क्र. ११ कडील र.द.अ.नं. १६४३९/०१९ दिनांक ११/०९/०१९ रोजीचे खरेदी खताचे अवलोकन केले. असता प्रिमियर लिमिटेड तर्फे चेअरमन आणि मॅनेजिंग डायरेक्टर श्री. मैत्रेय दोषी यांनी चिचवड येथील न.भू.क्र. ४५१३ क्षेत्र २१२३.१२५ चौ.मी व न.भू.क्र. ४५१० क्षेत्र ९५५१६.१२ चौ.मी विर्गो रिटेल व्हॅचर प्रायव्हेट लिमिटेड तर्फे श्री. संजय दुबे यांना खरेदीने दिलेने त्याप्रमाणे मिळकत पत्रिकेवर नोंद दाखल केली. सा.नं.४५१३	H [विर्गो रिटेल व्हॅचर प्रायव्हेट लिमिटेड तर्फे] [श्री. संजय दुबे]	फेरफार क्र.१८७८ प्रमाणे सही- २१/११/२०१९ न. भू. अ पिंपरी- चिचवड
०३/०३/२०२०	आदेशाने नोंद - मा. जिल्हा अधीक्षक भूमि अभिलेख, पुणे या कार्यालयाकडील क्र. नं.भू./ का.वि ५३५/ पुनर्विलोकन चिचवड/१९ दि. ३१/१२/२०१९ चा आदेश व इकडील क्र. न.भू.अ.पि. चि/प.भू. ६/ पुनर्विलोकन नो.क्र. /२०२० दि. ०३/०३/२०२० च्या आदेशाने दि. २४/०९/२०१७ ची नोंद रद्द करणेत आली.		फेरफार क्र.२००९ प्रमाणे सही- ०३/०३/२०२० न.भू.अ.पिंपरी.चिचवड
२५/११/२०२०	आदेशाने नोंद - मा. जिल्हा अधीक्षक भूमि अभिलेख पुणे या कार्यालयाकडील क्र.न.भू./का.वि. १०७२/पुनर्विलोकन चिचवड/२०२० दि. ३/११/२०२० या आदेश व इकडील क्र./न.भू./ पुनर्विलोकन चिचवड/प.भू./६/२०२० दि. २४/११/२०२० च्या आदेशाने सि.स.नं. ४५१०,४५१३ वरील फे.क्र. १५१९ दि.१९/८/१७ ची नोंद रद्द करणेत आली.सा. नं.४५१३		फेरफार क्र.२०५० प्रमाणे सही- २५/११/२०२० न.भू.अ.पिंपरी.चिचवड
२५/११/२०२०	मा.भूमि संपादन विशेष अधिकारी, विशेष घटक क्र. १. पिंपरी पुणे-१८ यांचेकडील प्रकरण वि भु स अ.वि.अ./१/१८३/चिचवड यांचेकडील संपादनाने मौजे चिचवड येथील लिंक रोड ते प्रिमियर कंपनी या ४५ मीटर रस्त्यासाठी सदर मिळकतीचे क्षेत्र ११६८.१८ चौ.मी इतके संपादीत झालेले सदर मिळकतीमधून संपादीत क्षेत्र कमी करणेकामी नोंद केली.	H पिंपरी चिचवड महानगरपालिका	फेरफार क्र.२०५१ प्रमाणे सही- २५/११/२०२० न.भू.अ.पिंपरी.चिचवड
०९/०२/२०२२	विशेष फेरफार नावात बदल नोंद - नगर भूमापन अधिकारी /उप अधीक्षक भूमि अभिलेख, पिंपरी चिचवड यांचे कडील आदेश क्र. : क्र.न.भू/बा.क्र.५० दि. : २०/०१/२०२२ अन्वये आर रिटेल व्हॅचर्स प्राव्हेट लिमिटेड यांच्या अर्जा नुसार व कंपनी रजिस्ट्रार यांच्याकडील प्रमाणपत्रा नुसार विर्गो रिटेल व्हॅचर प्रायव्हेट लिमिटेड या कंपनीचे नाव बदलून आर रिटेल व्हॅचर्स प्राव्हेट लिमिटेड करणेकरीता नोंद घेजली.	H आर रिटेल व्हॅचर्स प्राव्हेट लिमिटेड १०३५८८.२२ चौ.मी	फेरफार क्र.३१२७ प्रमाणे सही- ०९/०२/२०२२ न.भू.अ. न.भू.अ., पिंपरी-चिचवड

हि मिळकत पत्रिका (दिनांक २/९/२०२२ ४:२३:०४ PM रोजी) डिजिटल स्वाक्षरीत केली असल्यामुळे त्यावर कोणत्याही सही शिक्क्याची आवश्यकता नाही. मिळकत पत्रिका डारुनलोड दिनांक २/९/२०२२ ४:३४:१४ PM

वैधता पडताळणी साठी <http://aapleabhilekh.mahabhumi.gov.in/DSLRL/propertycard> या संकेत स्थळावर जाऊन २५१९१००००४९८३९१७ हा क्रमांक वापरावा.



मालमत्ता पत्रक

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गाव/पेठ : चिंचवड	तालुका/न.भू.का. : नगर भूमापन अधिकारी, पिंपरी-चिंचवड	जिल्हा : पुणे
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नगर भूमापन क्रमांक	शिफ्ट नंबर	प्लॉट नंबर	क्षेत्र चौ.मी.	धारणाधिकार	शासनाला दिलेल्या आकारणाचा किंवा भाड्याचा तपशिल आणि त्याच्या फेरतपासणीची नियत वेळ
४५१३	८९		२१२३.१२	क	

सुविधाधिकार
हक्काचा मुळ धारक वर्ष:
पट्टेदार
इतर भार
इतर शरें

दिनांक	व्यवहार	खंड क्रमांक	नविन धारक(धा) पट्टेदार(प) किंवा भार	साक्षात्कन
13/9/1996	मा. अ. भू. पुणे यांचे कडील आदेश क्र. / न. भू. १ / का. वि. ५७२ / ९६ पुणे दि. १२/७/९६ व इ. द. आ. क्र. न. भू. / प. भू. ६ / फे. चौ. / ९६ अन्वये क्षेत्र, सत्ता प्रकार व धारक सदरी नोंदी दाखल केल्या.		H दि प्रमियर अटोमोबाइल्स लि	सही- ३१/१०/१९९६ न. भू. अ. पिंपरी चिंचवड
08/03/2002	मा. वि. भू. स. अधिकारी वि. घ. क्र. १ जा क्र. एल. एक्यू. / एस. यू. / १०३ / ४४८ दि. १६/१/२००२ अन्वये १०७२०.०० चौ. मी. क्षेत्र दुय्यम सुविधा केंद्र (आ. क्र. १८०) व इकडील दफ्तरी आदेश दि. ४/३/२००२ अन्वये नोंद घेतले.		H पिंपरी चिंचवड महानगरपालिका	फेरफार क्र. ६८ प्रमाणे सही- ०४/०३/२००२ न. भू. अ. पिंपरी चिंचवड
१५/०३/२००२	मा. वि. भू. सं. अधिकारी वि. घ. क्र. १/ जा. क्र. एल / ए. क्यू. एस. यू. १/१०३/ ४४० दि. १६/१/२००२ अन्वये व दि. ४/३/२००२ चे नोंदीलगत व भूसंपादन मो. र. नं. १४१/९९ चे लगत १११६.५ चौ. मी क्षेत्र म. न. पा. ने ताब्यात घेतलेने पि. चि. म. न. पा चे नांवे नोंद केली. S.I			फेरफार क्र. ७०५ प्रमाणे सही- १५/०३/२००२ न. भू. अ. पिंपरी चिंचवड
१८/०२/२००३	मा. जिल्हाधिकारी पुणे यांचेकडील आदेश क्र. न. भू. १ / क्षेत्र दुरुस्ती / एस / आर / १५१ / २००२ दि. २१/१२/२००२ अन्वये म. ज. म. अधिनियम १९६६ कलम १०६ अन्वये चिंचवड न. भू. क्र. ४५१३ चे मुळ क्षेत्र १९३०० चौ.मी. ऐवजी क्षेत्र १३.९५९.६२५.०० चौ. मी. ची नोंद करणेत आली.			फेरफार क्र. १०५ प्रमाणे सही- १८/०२/२००३ न. भू. अ. पिंपरी चिंचवड
२०/१०/२००९	बोजा नोंद - मा. दु. नि. ह. क्र १७ पुणे यांचेकडील नोंदणीकृत दस्त क्र ८४२६/०९ दि. १८/९/२००९ महाराष्ट्र शासन महसूल व वनविभाग यांचेकडील अधिसूचना क्र इएन टि /१०९९ / प्र क्र ७६/१ दि. ४/१/२००३ व मा. जिल्हा अधिकारी पुणे करमणुक व कर शाखा यांचेकडील पत्र क्र फक्त अ/४/कावि/१४१०/०९ दि. २५/८/२००९ नुसार बहूविध चित्रपटगृह संकुलाच्या जमीनीवर संकुल सुरु झाल्याचे दिनांकापासून १० वर्षांच्या कालावधीसाठी बोजा नोंद दाखल करणेकामी नोंद केली.	सह दु. नि. हवेली १७ ८४२६/२००९ १८/०९/२००९	E महाराष्ट्र शासन	फेरफार क्र. ४७९ प्रमाणे सही- २०/१०/२००९ न. भू. अ. पिंपरी चिंचवड
19/03/2012	बोजा नोंद - कर वसुली अधिकारी रेंज ३ पुणे यांचेकडील पत्र क्रमांक PN/ ITO/Wa .q (१) /Attachment/२०११-२०१२/३ दि. २९/७/२०११ व त्या सोबतचे सहपत्रे इकडील टिपनी मंजुर दि. १४/३/२०१२ इ. नुसार श्रीमती आशादेवी सुशिलकुमार आगरवाल यांनी र. रु. ४.८१,५० ०००/- इतके आय कर भरलेली नसलेने इतर हक्कात आयकर विभाग यांचे नावाची बोजा नोंद दाखल केली.		E आय कर विभाग	फेरफार क्र. ७४१ प्रमाणे सही- १९/०३/२०१२ न. भू. अ. पिंपरी चिंचवड
३०/०४/२०१५	अक्षरी क्षेत्र नोंद - मा. जमाबंदी आयुक्त आणि संचालक भूमि अभिलेख (म. राज्य) पुणे यांचे कडील क्र./ना. भू./ मि. प. अक्षरी नोंद/२०१५ पुणे दि. १६/०२/२०१५ चे परिपत्रकान्वये क्षेत्राची अक्षरी नोंद घेतली. अक्षरी क्षेत्र - तेरा हजार नऊशे एकोणसाठ दशांश बासष्ट चौ. मी			फेरफार क्र. ११७१ प्रमाणे सही- ३०/०४/२०१५ न. भू. अ. पिंपरी- चिंचवड
०९/१२/२०१५	बोजा कमी नोंद - मा. टॅक्स रिकव्हरी ऑफीसर यांचे कडील आदेश क्र. No/DN/TRO-4/Release/ २०१४-१५ दिनांक २४/३/२०१५ अन्वये श्रीमती आशादेवी सुशिलकुमार आगरवाल यांनी र. रु. ४.८१,५०,०००/- इतका आयकर भरणा केलेला असलेने सदर मिळकतीवरील आयकर विभागाची बोजा नोंद कमी केली.			फेरफार क्र. १२३७ प्रमाणे सही- ०९/१२/२०१५ न. भू. अ. पिंपरी- चिंचवड

19/08/2019	संपादन नोंद - भु.सं.वि.अ.घ.क्र.२ पिंपरी पुणे यांचे LAQ/SU-२/१७ दिनांक ३०/१/८६ चे निवाडयानुसार २७०५.०० चौ.मी क्षेत्र हे ६.१ मी. रोडवायडींगसाठी संपादित झालेले संपादित क्षेत्र कमी करून त्यावर पि.चिं.म.न.पा यांचे नाव दाखल केले.	H पिंपरी चिंचवड महानगरपालिका	फेरफार क्रं.१५१९ प्रमाणे सही- १९/०८/२०१७ न. भू. अ पिंपरी- चिंचवड
२१/११/२०१९	खरेदीने - न.भू.क्र.४५१० यास लिहिले शेर प्रमाणे	H [विर्गो रिटेल व्हेचर प्रायव्हेट लिमिटेड तर्फे] [श्री. संजय दुवे]	फेरफार क्रं.१८७८ प्रमाणे सही- २१/११/२०१९ न.भुअ.पिंपरी.चिंचवड
२५/११/२०२०	आदेशाने नोंद - मा. जिल्हा अधीक्षक भूमि अभिलेख पुणे या कार्यालयाकडील क्र.न.भु./का.वि. १०७२/पुनर्विलोकन चिंचवड/२०२० दि. ३/११/२०२० या आदेश व इकडील क्र./न.भु/ पुनर्विलोकन चिंचवड/प.भु./६/२०२० दि. २४/११/२०२० च्या आदेशाने सिं.स.नं. ४५१०,४५१३ वरील फे.क्र. १५१९ दि.१९/८/१७ ची नोंद रद्द करणेत आली.		फेरफार क्रं.२०५० प्रमाणे सही- २५/११/२०२० न.भुअ.पिंपरी.चिंचवड
०९/०२/२०२२	विशेष फेरफार नावात बदल नोंद - नगर भूमापन अधिकारी /उप अधीक्षक भूमी अभिलेख, पिंपरी चिंचवड यांचे कडील आदेश क्र. : क्र.न.भु/बा.क्र.५० दि. : २०/०१/२०२२ अन्वये आर रिटेल व्हेचर्स प्राव्हेट लिमिटेड यांच्या अर्जा नुसार व कंपनी रजिस्ट्रार यंच्याकडील प्रमाणपत्रा नुसार विर्गो रिटेल व्हेचर प्रायव्हेट लिमिटेड या कंपनीचे नाव बदलून आर रिटेल व्हेचर्स प्राव्हेट लिमिटेड करणेकरीता नोंद घेजली.	H आर रिटेल व्हेचर्स प्राव्हेट लिमिटेड २१२३.१२ चौ.मी	फेरफार क्रं.३१२७ प्रमाणे सही- ०९/०२/२०२२ न.भू.अ. न.भू.अ., पिंपरी-चिंचवड

हे मातृमता पत्रक डिजिटली साईन केलेले आहे

हि मिळकत पत्रिका (दिनांक २/९/२०२२ ४:२३:०४ PM रोजी) डिजिटल स्वाक्षरीत केली असल्यामुळे त्यावर कोणत्याही सही शिक्क्याची आवश्यकता नाही. मिळकत पत्रिका डाऊनलोड दिनांक २/९/२०२२ ४:३५:०४ PM

वैधता पडताळणी साठी <http://aapleabhilekh.mahabhumi.gov.in/DSLIR/propertycard> या संकेत स्थळावर जाऊन २५१९१०००४९८३९१८ हा क्रमांक वापरावा.





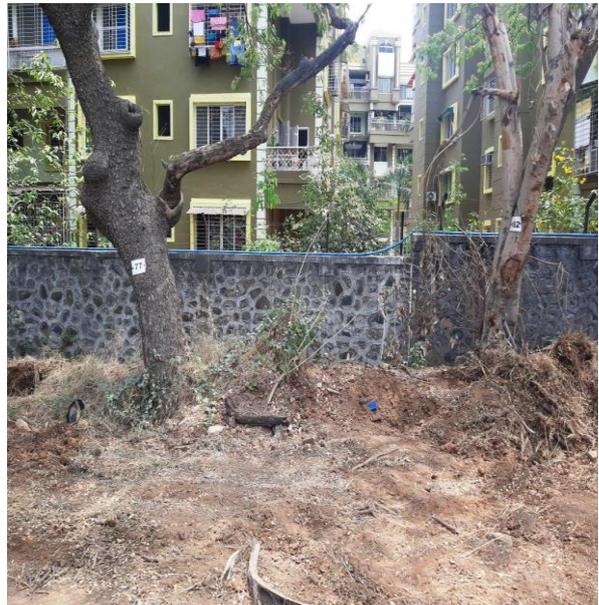
Photograph-1: Status of construction of building project.



Photograph-2: Preservation of top soil.



Photograph-3: Transplanted trees along the boundary long with nomenclature/numbering.



Photograph-4: Transplanted trees along the boundary long with nomenclature/numbering.